

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CA No 137/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th January 2018, 10.30 A.M

Name of the Company	Concast Steel & Power Ltd		
Under Section	231		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS DEEPAK KUMAR KHAITAN, F.C.S,
PRACTISING COMPANY SECRETARY

PETITIONER

DeeptiKumari

ORDER

10/01/2018

Ld. Pr. CS for the petitioner has filed the Order passed by the Hon'ble NCLAT in Compay Appeal (AT) No. 186 of 2017 dated 14/07/2017

On perusal of the order of NCLAT it appears that Hon'ble NCLAT has remanded back to NCLT, Kolkata Bench and "have not expressed any opinion on the question as to whether the Tribunal is empowered to correct the errors referred to in the order passed by the Hon'ble Calcutta High Court under sub-section (3) of Section 231 of the Companies Act, 2013, which is to be decided by Tribunal uninfluenced by its earlier order or this order of the Appellate Tribunal".

Before passing any order it is appropriate to see the original file based on which the order has been passed by the

NATIONAL COMMERCIAL LAW TRIBUNAL

REGD. AT DELHI

Hon'ble Calcutta High Court. Let record be summoned from the Hon'ble High Court at Calcutta. Petitioner is directed to serve the same on the Hon'ble High Court at Calcutta.

List it on 08/03/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)